

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 6

IA No. 1172/22
and
CP (IB) No. 594/Chd/Pb/2019

IN THE MATTER OF:

Intec Capital Ltd.

...Petitioner

Vs.

DKM Agencies Pvt. Ltd.

...Respondent

Under Section: 7, 60(5), IBC 2016

Order delivered on 06.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in main CP :
and applicant in IA No. 1172/22

Mr. Dhruv Parwal, Advocate

For the Respondent:

Er. Sandeep Suri, Advocate

ORDER

IA No. 1172/22

The present application has been filed for replacement of the proposed IRP-Mr. Arvind Mittal with new proposed IRP-Mr. Anurag Nirbhaya on the ground of withdrawal of consent Form-2 by the earlier proposed IRP, which is annexed as Annexure-8 at Page No. 8 of the application along with the consent of the new proposed IRP, however, it shows that AFA of new proposed IRP is valid upto 13.12.2022. It is stated by Ld. Counsel for the applicant that he will file the valid AFA within two days.

Keeping in view the statement made by Ld. Counsel for the applicant, the present application i.e., **IA No. 1172/2022 is allowed** and Ld. Counsel for the applicant is directed to file valid AFA of the Proposed IRP within two days. LRA can also check the validity of AFA on the site of IBBI. Thus, the present application i.e., IA No. 1172/2022 is **allowed and disposed of accordingly.**

CP (IB) No. 594/Chd/Pb/2019

In pursuance of order dated, 23.01.2024, compliance affidavit has been filed by Ld. Counsel for the Petitioner vide Diary No. 01250/10 dated 05.02.2024. The same is taken on record. Short written synopsis have been filed by Ld. Counsel for the respondent vide diary No. 01250/11 dated 27.03.2024. The same are taken on record. Copy of the order dated 26.05.2023 passed by Hon'ble High Court in the writ petition has been filed by Ld. Counsel for the Petitioner vide Diary No. 01250/9 dated 01.05.2023 in which it is stated by Ld. Counsel for the Petitioner that now there is no stay on proceedings before this Bench by the Hon'ble High Court. Ld. Counsel for the respondent-corporate debtor is directed to file a compendium of relevant judgments, if any, within two days. **Arguments Heard. Order Reserved.**

Sd/-

**(L. N. GUPTA)
MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)
MEMBER (J)**